

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL REVISION No.57 of 2025

Arising Out of PS. Case No.-133 Year-2009 Thana- BIND District- Nalanda

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Rishi Ram S/O Anil Ram, R/o Village- Bind, P.S.- Bind, Distt.- Nalanda
... .. Petitioner/s

Versus

The State of Bihar Patna
... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr. Madhav Kumar, Advocate
For the Respondent/s : Mr. Umanath Mishra, APP

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CORAM: HONOURABLE MR. JUSTICE BIBEK CHAUDHURI
ORAL ORDER

5 23-06-2025

I.A. No. 01 /2025

This is an application under Section 5 of the Limitation Act filed by the petitioner for condonation of delay in filing the revisional application by 408 days.

2. The petition is taken up for hearing in presence of the learned Advocate on behalf of the petitioner and the learned Advocate on behalf of the State.

3. I have perused the application, specially paragraph No.3 of the same, where the petitioner satisfactorily explained the delay in filing the revision application.

4. Cause shown appears to be sufficient and accordingly, the I.A. No.01/2025 is allowed and delay is condoned.

5. The revisional application be taken up to its file.

(Bibek Chaudhuri, J)

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